

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No.04/2024

In

Original Application No.512/2018

With

M.A. No.09/2024

In

Original Application No.512/2018

Shailesh Singh S/o Mr.Babu Singh

... Applicant

v/s

State of Uttar Pradesh through its
Chief Secretary and Ors.

... Respondents

Status Report on behalf of Maharashtra Pollution Control Board

1. In compliance of the Order dated 15/1/2024, the status report on behalf of the Maharashtra Pollution Control Board(MPCB) is as under :
 - i. The Maharashtra Pollution Control Board has granted Consent / Authorisation to 222 nos. of recyclers and refurbishers of e-waste in the State of Maharashtra.
 - ii. As per Schedule-V of the E-Waste Management Rules, 2022, the responsibilities of the Local Bodies are as under :

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1. To ensure that e-waste if found to be mixed with Municipal Solid Waste is properly segregated, collected and is channelised to registered recycler or refurbisher.
 2. To ensure that e-waste pertaining to orphan products is collected and channelized to registered recyclers or refurbisher.
 3. To facilitate setting up e-waste collection, segregation and disposal system.
 4. Conducting training sessions, to develop capacities of the urban and rural local bodies.
- iii. Maharashtra Pollution Control Board has already communicated the Order dated 15/1/2021 passed by this Hon'ble Tribunal to all Urban Local Bodies in the State of Maharashtra, to comply with the directions Issued by this Hon'ble NGT vide letter dated 16/2/2021. A sample copy of the letter dtd.16/2/2021 is enclosed herewith and marked as an **Annexure-I**.
- iv. The Officials of MPCB is constantly monitoring the Producers, Manufacturers, Recyclers and Refurbishers of E-waste and initiating actions against the defaulter industries.
- v. MPCB has issued letters to individual recyclers and refurbishers of E-waste on 21-09-2023 in order to achieve the compliance with the E-waste Management Rules,

2022. A sample copy of the letter dated 21/09/2023 is enclosed herewith and marked as an **Annexure-II**.
- vi. Further, MPCB has issued letter dated 02/05/2024 to all Municipal Corporations, Director, Directorate of Municipal Administration (for Municipal Councils) & CEO, Zilha Parishads to ensure the compliance of the assigned duties to the local bodies in Schedule-V of the E-Waste Management Rules, 2022. A sample copy of the letter dated 2/5/2024 addressed to Urban Local Body is enclosed as an **Annexure-III**.
- vii. The Central Pollution Control Board vide e-mail dated 1/5/2024 directed all SPCBs/PCCs to submit the status of implementation of the Action plan on enforcement of E-Waste(M) Rules, 2022 during the last 6 months as per the prescribed format. Accordingly, the MPCB has submitted Action Plan for enforcement of E-Waste Rules, 2022 from October, 2023 to March, 2024 vide e-mail dated 7/5/2024, which is as follows :

Action Plan for Enforcement of E-Waste Rules for the period from October 2023 to March 31, 2024

Sr. No.	Challenges/Activities	Stakeholder responsible for implementation	Action	Status of implementation
1	Inventorization of e-waste	SPCBs/PCCs	SPCBs /PCCs to complete this	MPCB has prepared inventory of E-waste

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	generation		activity within one year.	generation by engaging a third party (M/s IRG Systems South Asia Pvt Limited) in the year 2017 for a period up to 2025.
2	Identification of Producers who have not registered at E-waste EPR Portal	CPCB, Custom department, Ministry of commerce and Ministry of electronics & telecommunication	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	This is continuously verified during the random inspection of Producers of E-waste.
3	Verification of facilities of recyclers for their infrastructure and records	SPCBs/PCCs/CPCB	This is a continuous activity. All the registered recyclers will be verified per year.	This is continuously verified during the random inspection of E-waste recyclers. MPCB has issued letters to individual recyclers and refurbishers of E-waste on 21-09-2023 to achieve the compliance with the E-waste Management Rules.

4	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs/ District Administration	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	This is continuously verified during the random inspection of Refurbishers and Recyclers of E-waste. MPCB has issued letter on 02-05-2024 to all Municipal Corporations, Director, Directorate of Municipal Administration (for Municipal Councils) & CEO, Zilha Parishads to ensure the compliance of the assigned duties to the local bodies in Schedule-V of the E-Waste Management Rules, 2022.
5	Facilitate collection and disposal of e-waste	SPCBs/PCCs/ District Administration/ CPCB	State Government to formulate mechanism for collection and for incentivizing setting up of recycling facilities.	MPCB has issued letter on 02-05-2024 to all Municipal Corporations, Director, Directorate of Municipal Administration (for Municipal Councils) & CEO, Zilha Parishads to ensure the compliance of the assigned duties to the local bodies in Schedule-V of the E-Waste Management

				Rules, 2022.
6	Governance framework for monitoring compliance	SPCBs/PCCs/District Administration/CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/Commissioners) to be designated.	MPCB has issued letter on 02-05-2024 to all Municipal Corporations, Director, Directorate of Municipal Administration (for Municipal Councils) & CEO, Zilha Parishads to ensure the compliance of the assigned duties to the local bodies in Schedule-V of the E-Waste Management Rules, 2022.
7	Capacity building at District / State / CPCB level	SPCBs/PCCs/District Administration/CPCB	Special workshops to educate functionaries in government / NGOs be run over one year.	MPCB officers are regularly participating in various training programmes of Waste Management conducted by CPCB / CSE and other associated organizations.
8	IEC plan be firmed up and executed	SPCBs/PCCs/District Administration/CPCB	State Government to firm up IEC plan for educating public at large	MPCB has issued letter on 02-05-2024 to all Municipal Corporations, Director, Directorate of Municipal



			about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	Administration (for Municipal Councils) & CEO, Zilha Parishads to ensure the compliance of the assigned duties to the local bodies in Schedule-V of the E-Waste Management Rules, 2022.
	Strengthen system of enforcement	SPCBs/PCC s/ District Administration p/ CPCB	Quarterly review of violations and enforcement actions at city / district / state level and quarterly reports to be filed with CPCB.	This is continuously verified during the random inspection of E-waste recyclers. MPCB has issued letters to individual recyclers and refurbishers of E-waste on 21-09-2023 to achieve the compliance with the E-waste Management Rules.

For and on behalf of Maharashtra
Pollution Control Board

Place : Mumbai
Date : 13-5-2024


(Shankar Waghmare)
I/c Regional Officer(HQ)

Annex I
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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
Fax: 24023516/24024068/24044531
Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai- 400 022.

No. MPCB/RO(HQ)/B- 210216-FTS-0078

Date: 16/02/2021

To

The Municipal Commissioner,
Navi Mumbai Municipal Corporation,
Navi Mumbai

Sub: Compliance of Order dated 15/01/2021 passed by
Hon'ble National Green Tribunal in Original Application
No.512/2018 filed by Shailesh Singh v/s State of UP &
Ors. alongwith two Clubbed Matters.

Shri Shailesh Singh has filed Original Application bearing No.512/2018 against the State of Uttar Pradesh & Ors., clubbed with Original Application No.621/2018 and Original Application No.1001/2019 before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, to take remedial action against the unscientific disposal of e-waste resulting in contamination of ground water and soil acidification.

While disposing the aforesaid matters, the Hon'ble NGT vide order dated 15/01/2021 has issued directions for scientific enforcement of E-Waste (Management) Rules, 2016 (EWMR), the major area to be focused are as follows :

- Enforcement of EWM Rules,
- Implementation of authorisation regime,
- Implementation of EPR regime,
- Bridging the gap between collection target and collection,
- Enhancing the installed dismantled capacity to match the e-waste generation.
- Implementation of environment compensation regime,
- Constant vigilance and monitoring,
- Creation of awareness amongst masses and collectors/handlers/dismantlers/ recyclers.

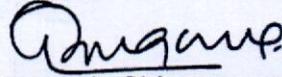
A copy of the Hon'ble NGT Order dated 15/01/2021 is enclosed with a request to comply with the following directions: -

1. In order to identify the hotspots by constant vigil, to depute your officer to assist local MPCB officials, to prevent damage to the environment and public health.
2. To identify the dismantler and recyclers may be located in conforming areas and ensure proper infrastructure facilities are available.

: 2 :

: 2 :

3. The E-waste collected in the Local Body area shall be disposed through authorized dismantallers or recyclers for safe disposal.



(Ashok A. Shingare, IAS)
Member Secretary

Encl: As above.

Copy submitted to:

1. The Principal Secretary, Urban Development Deptt.-II, Government of Maharashtra, Mantralaya, Mumbai-32 – for favour of information.
2. The Director, Directorate of Municipal Administration, C/1, Sir Pochkhanawala Road, Municipal Colony, Worli Shivaji Nagar, Worli, Mumbai-400 030 - for favour of information

Copy to : Regional Officer(HQ)/Law Officer(P&L Divn.I), MPCB, Mumbai – for information.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone: 24020781 / 24010437

Fax: 24024068 / 24044532

Email: rohq@mpcb.gov.in

Website: www.mpcb.gov.in

Kalpataru Point, 2nd, 3rd & 4th Floor,

Opp. Cine Planet,

Near Sion Circle, Sion (E),

Mumbai-400022.

No. MPCB/RO(HQ)/B-236

Date: 21/09/2023

To,

M/s Trekomac Refurbs Pvt. Ltd.

Plot No, G-3, Five Star MIDC Kagal Hatkanangale, Tal. Kagal, Dist. Kolhapur

E-mail: refurbs.trekomac@gmail.com

Sub: Registration of Recycler on E- waste EPR Portal under E-Waste (Management) Rules, 2022 – reg.

Ref: (1) Authorization granted by MPC Board vide No. MPCB/RO(HQ)/HSMD/Autho/22/EW-08 dated 04/07/2022 valid up to 31/05/2027.
(2) E-Waste Management Rules, 2022 published by MoEFCC on 02/11/2022.
(3) Letter of Director & Divisional Head, WM-III Division, CPCB dated 28/8/2023.

With reference to the above subject matter, MPC Board has granted you authorization vide Ref. (1) above under Sub-Rule 3(ii) of E-Waste Management Rules, 2016. The Ministry of Environment, Forest and Climate Change, Government of India, has notified the E-Waste (Management) Rules, 2022, superseding the E-Waste (Management) Rules 2016. Under the said Rules, stakeholders such as Producer, Recycler, Refurbisher and Manufacturer are required to register on the centralized E-Waste EPR Portal. SOP for registration of Producers and Recyclers has been developed and uploaded on E-Waste EPR Portal. The E-Waste EPR Portal is available at following link: <https://eprewastecpcb.in/>.

The Central Pollution Control Board vide letter under Ref (3) has communicated that you have generated login credentials on the above said portal as a recycler of E-waste but have not submitted your application for registration. In this regard, you are hereby directed to submit the application on the E-Waste EPR Portal for registration as an E-waste recycler and communicate to this office on above email.

You shall submit the application for registration within 5 days from the receipt of this letter on E-Waste EPR Portal on the URL given above. Failure to this, Board will initiate further legal action under the provision of the water (Prevention & Control of pollution) act, 1974 and section 21 of the Air (Prevention and control of Pollution) act, 1981 against you, which please be noted.

(Manish Holkar)

Regional Officer (HQ)

Copy to:

- 1) Sr. Law Officer, (P & L Division) – for information
- 2) Regional Officer, Kolhapur
- 3) Sub-Regional Officer, Kolhapur – Kindly ensure that the industry shall submit their application on the portal.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone No.: 022-2410437,
24020781

Email: rohq@mpcb.gov.in

Website: www.mpcb.gov.in



Kalpataru Point, Third Floor,
Sion Matunga Scheme Road No. 8,
Sion Circle, Sion (E),
Mumbai - 400022

No. MPCB/RO(HQ)/B- 32

Date: 02/05/2024

To,
The Municipal Commissioner

All Municipal Corporations

Subject: Compliance of E-waste Management Rules, 2022 dated 02/11/2022 w. e. f. 01/04/2023.

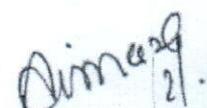
The Ministry of Environment, Forest and Climate Change, Government of India, has notified the E-Waste (Management) Rules, 2022, superseding the E-Waste (Management) Rules 2016. Corresponding duties of the various authorities are given in Schedule-V of the said Rules. Wherein, Local Bodies are assigned the following duties -

- 1) To ensure that E-Waste if found to be mixed with Municipal Solid Waste is properly segregated, collected and is channelized to registered recycler or refurbisher.
- 2) To ensure that E-Waste pertaining to orphan products is collected and channelized to registered recycler or refurbisher.
- 3) To facilitate setting up E-Waste collection, segregation and disposal systems.
- 4) Conducting training sessions to develop capacities of the urban and rural local bodies.

It is requested to act in accordance with the following to ensure compliance of above duties -

- (1) To identify the hotspots by constant vigil, depute designated officer to assist local MPCB officials, to prevent damage to the environment and public health.
- (2) Identification & inventORIZATION of E- Waste dismantlers and recyclers in the respective jurisdiction area. And ensure proper infrastructure facilities are available to them.
- (3) The E-waste collected in the Local Body area shall be disposed of through authorized refurbishers or recyclers for safe disposal. List of authorized E-waste refurbishers and recyclers is available on the MPCB website under Electronic Waste Section.

You are requested to ensure the compliance of the provisions of the E-Waste Management Rules, 2022 w. r. t. duties assigned to Local Bodies.


(Dr. Avinash Dhakne)
Member Secretary

Copy submitted for information to:

- 1) The Principal Secretary, Urban Development Department-II, Government of Maharashtra, Mantralaya, Mumbai-32.
 - 2) The Director, Directorate of Municipal Administration, Seventh Floor, Belapur Bhavan, Navi Mumbai Municipal Corporation Building, CBD Belapur, Navi Mumbai-400614.
- You are requested to communicate with all Municipal Councils at your level for compliance of above said rules.

Copy for information to:

- 1) Regional Officer (HQ)
- 2) Law Officer (P & L Div. I), MPCB Mumbai